IN THE SUPREME COURT OF INDIA
M.R. SHAH; J., C.T. RAVIKUMAR; J.
Writ Petition (Civil) No. 330/2021; 05-12-2022
DR. SACHCHIDA NAND PANDEY *versus* **UNION OF INDIA & ORS.**

Reservation in IITs - Supreme Court directed the Central government and the Indian Institutes of Technology to follow the reservation policy for admission in research degree programmes and recruitment of faculty members as provided under the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019 [2019 Act].

Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019 - Supreme Court directs Centre and IITs to follow the reservation and act as per the reservations provided under the Act.

For Petitioner(s) Mr. Ashwani Kumar Dubey, AOR Mr. Saurabh Mishra, Adv.

For Respondent(s) Mr. Abhinav Mukerji, AOR Mrs. Bihu Sharma, Adv. Ms. Pratishtha Vij, Adv. Mr. Akshay C. Shrivastava, Adv.

O R D E R

By way of this petition under Article 32 of the Constitution of India, the petitioner has prayed for an appropriate order/direction directing the respondents to follow the Reservation Policy in the admission in Research Degrees Programs and Recruitment of Faculty in the IITs.

In response to the notice issued by this Court, respondent no.1, on behalf of respondent nos.2 to 24, has filed counter affidavit. Learned counsel appearing on behalf of the respondent has pointed out that now in view of the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019, the reservation is provided with respect to all the Central Educational Institutions including the IITs. The concerned respondents are hereby directed to follow the reservation and act as per the reservations provided under the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019.

With this, the Writ Petition stands disposed of.

Pending application(s) shall stand disposed of.